

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †4654
ANSWERED ON 15.12.2016

NATIONAL MISSION FOR CLEAN GANGA

†4654. SHRI NANA PATOLE

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to grant the status of authority to National Mission for Clean Ganga (NMCG) and to grant it the powers on the lines of Central Pollution Control Board (CPCB), if so, the details thereof;
- (b) whether farmers of villages situated on the banks of Ganges and common people may face huge difficulties and hurdles in regularization of road and other constructions as a result of the same, if so, the details thereof; and
- (c) the steps taken by the Government to safeguard their interest?

ANSWER

THE MINISTER OF STATE (IC) FOR YOUTH AFFAIRS & SPORTS AND MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SHRI VIJAY GOEL)

- (a) National Mission for Clean Ganga (NMCG) has been constituted as an Authority under the relevant provision of the Environment (Protection) Act, 1986 vide notification dated 7th October, 2016. Functions and powers of National Mission for Clean Ganga (NMCG) and Central Pollution Control Board (CPCB) are different. However, NMCG, as an authority under the EP Act, 1986 has been given certain powers under the EP Act including power to issue directions under section 5 of the EP Act.
- (b) NMCG has been constituted as an authority under EP Act to take measures for prevention control and abatement of Environmental Pollution in River Ganga and it is not expected that any difficulty or hurdle will be faced by the people residing in the villages situated on the banks of river Ganga on account of powers of authority being given to NMCG under the EP Act, 1986.
- (c) Does not arise in view of (a) & (b) above.
